

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50621 of 2018

(Arising out of Order-in-Appeal No. 321 (SRM)ST/JDR/2017 dated 30.11.2017
passed by The Commissioner (Appeals) Central Excise & Central Goods and Service
Tax, Jodhpur)

Sudiva Spinners Pvt. Ltd.

91 KM STONE, NH 79,
Village: Dhunwaliya, P.O. Sareri,
Dist: Bhilwara (Rajasthan)

..... Appellant

VERSUS

**Commissioner of Central Goods
and Service Tax –Udaipur (Rajasthan)**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50597/2023

DATE OF HEARING: 27 April, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued to the appellant
regarding full and final settlement of the dues. The appeal is,
accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)